

MR. SPEAKER: You are making a statement long before the matter has been admitted.

SHRI C. M. STEPHEN: So, I want a statement from the Government, whether they are prepared to institute an enquiry as requested by Mr. Charan Singh, as demanded by Members of Parliament and as I am demanding here on the floor of the House and if they are not prepared to institute an enquiry, I would beseech of you to give us an early opportunity to discuss this particular motion.

Finally, if they refuse to institute an enquiry, the inference will be irresistible that they are refusing it because they fear that that would be opening the Pandoras box, meaning thereby an enquiry into the other deal, I mean the deal of Kanti Desai about which also a motion is pending with you. That would be pressed, and in order to save him, they are refusing to have this enquiry. Such an inference will be irresistible.

So, I call upon the Government to make a statement whether they will institute an enquiry, and I appeal to you if they do not, to give this House an early opportunity to discuss this matter. Do not place us under the constraint of silence. Give us an opportunity.

MR. SPEAKER: Matters under Rule 377.

श्री राम विलास पासवान (हाजीपुर): अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। ग़राब-बन्दी की नीति के विरुद्ध नयी नयी दूकानें खोली जा रही हैं।

MR. SPEAKER: This is not a point of order. (*Interruptions*) Don't record.

SHRI RAJ KRISHNA DAWN (Burdwan):**

SHRI RAM VILAS PASWAN:**

SHRI VINAYAK PRASAD YADAV (Saharsa): (Interruptions).**

MR. SPEAKER: Nothing is recorded. Shri Vijaykumar N. Pati—not present.

Shri Baldev Singh Jasrotia.

12.46 hrs.

MATTERS UNDER RULE 377

(i) PROBLEMS OF REFUGEES IN JAMMU AND KASHMIR.

SHRI BALDEV SINGH JASROTIA (Jammu): Mr. Speaker, Sir, I want to raise the following matter under Rule 377.

The Division of the country gave the problem of refugees in this country on a very large scale. The Congress Government could not solve it for 30 years, rather passed it on to times to come.

In Jammu and Kashmir, the problem is very acute. Thousands of refugees like 1947, 1965 and 1971 and even Tibetan refugees of 1962 are facing problems. The State Government was not honest in solving the issue; rather handling has been poor. Even Central Government was not so active in this connection, as expected of a good Government. Anyway, for the solution of their just demands, the refugees started satyagraha both at Delhi and Jammu from 19th February and 1st March, 1979 respectively as a result of which some of them are in Tihar Jail and are on hunger strike for the mal-treatment which they are getting in Jail. There is discrimination going on in the Jail. They are not treated as political prisoners. The condition of two of them is serious as per information received. I hope, the Government will call for an immediate suitable action in this behalf to solve all these problems.

MR. SPEAKER: Prof. Dilip Chakravarty—not present.

When we select, they are not present. When we do not select, they come and complain. Shri Amat. Only the approved text to be recorded.

(ii) REPORTED ACQUISITION OF LAND FORM ADIVASIS IN ROURKELA.

SHRI D. AMAT (Sundargarh): Mr. Speaker, Sir, under rule 377, I want to draw the attention of Government, through you, to a strange case of gross injustice towards constantly exploited Adivasis. The original Adivasi inhabitants of Rourkela in Orissa have been deprived of their land in the name of public interest at nominal prices. I submit that this is sheer exploitation of Adivasis and they have been deceived thereby. Their land should either be returned to them or it should be utilised in public interest as was declared while acquiring their land or the profit accruing therefrom should be distributed amongst them.

I hope that Government will intervene and see that justice is done in this regard.

MR. SPEAKER: Dr. Saradish Roy. He is not present.

12.50 hrs.

RE. DEMANDS FOR GRANTS OF THE MINISTRY OF PLANNING FOR 1979-80.

MR. SPEAKER: Demands for Grants relating to the Ministry of Planning were taken up for discussion on Wednesday, the 28th March, 1979. Discussion on these Demands was not concluded on that day.

The item regarding further discussion on these Demands was again included in the Revised List of Business

for 29th March, 1979. As the House was adjourned for the day on account of the demise of a sitting Member, Shri H. L. Patwary, the discussion on these Demands could not be concluded on that day.

The Prime Minister had informed me earlier that he would not be available in New Delhi on the 30th March, 1979 and as such, this part-discussed item has not been included in the Revised List of Business for today.

12.51 hrs.

*DEMANDS FOR GRANTS. 1970-80—
Contd.

MINISTRY OF EXTERNAL AFFAIRS

MR. SPEAKER: The House will now take up discussion and voting on Demand No. 31 relating to the Ministry of External Affairs for which six hours have been allotted.

Hon. Members whose Cut Motions to the Demand for Grant have been circulated may, if they desire to move their Cut Motions, send slips to the Table within 15 minutes indicating the serial numbers of the Cut Motions they would like to move.

Motion moved.

"That the respective sums not exceeding the amounts of Revenue Account and Capital Account shown in the Fourth Column of the Order Paper be granted to the President out of the consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1980, in respect of the head of demands entered in the second column thereof against Demand No. 31 relating to the Ministry of External Affairs."

*Moved with the recommendation of the President.